

SHRI NAMBIAR (Tiruchirapalli) :
About what Sir ?

MR. SPEAKER : I said, it is about the Deputy Prime Minister. Now, Papers to be laid.

SHRI NAMBIAR : Is it about his son, Mr. Kantilal ? (*Interruptions*).

MR. SPEAKER : Papers to be laid. Shri Pahadia.

12.19 Hrs.

PAPERS LAID ON THE TABLE

MEDICINAL AND TOILET PREPARATIONS
(EXCISE DUTIES) RULES AND NOTIFICATIONS
UNDER CUSTOMS ACT, SALT ACT ETC.

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (**SHRI
JAGANNATH PAHADIA**) : On behalf
of Shri K. C. Pant, I beg to lay on the
Table.

(1) A copy of the Medicinal and Toilet Preparations (Excise Duties) Fourth Amendment Rules, 1968, published in Notification No. G.S.R. 1439 in Gazette of India dated the 3rd August, 1968, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [*Placed in Library, see No. LT-1682/68.*]

(2) A copy of Notification No. S.O. 2638 published in Gazette of India dated the 27th July, 1968, under section 159 of the Customs Act, 1962. [*Placed in Library, see No. LT-1683/68.*]

(3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) The Customs and Central Excise Duties Export Draw-back (General) Ninety-third Amendment Rules 1968, published in Notification No. G.S.R. 1443 in Gazette of India dated the 3rd August, 1968.

(ii) G.S.R. 1444 published in Gazette of India dated the 3rd August, 1968 containing corrigendum to G.S.R. 1130 dated the 15th June, 1968. [*Placed in Library, see No. LT-1684/68.*]

(4) A copy of the Central Excise (Thirteenth Amendment) Rules, 1968, published

in Notification No. G.S.R. 1442 in Gazette of India dated the 3rd August, 1968, under section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library, see No. LT-1685/68.*]

(5) A copy of the Income-tax (Fourth Amendment) Rules, 1968, published in Notification No. S.O. 2751 in Gazette of India dated the 3rd August, 1968, under section 296 of the Income-tax Act, 1961. [*Placed in Library, see No. LT-1686/68.*]

NOTIFICATIONS UNDER GOVERNMENT SAVINGS CERTIFICATES ACT.

SHRI JAGANNATH PAHADIA : I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 :—

(1) The National Savings Certificates (First Issue) (Amendment) Rules, 1968, published in Notification No. G.S.R. 1433 in Gazette of India dated the 3rd August, 1968.

(2) The Post Office Savings Certificates (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 1434 in Gazette of India dated the 3rd August, 1968.

(3) The Government Savings Certificates (Amendment) Rules, 1968, published in Notification No. G.S.R. 1435 in Gazette of India dated the 3rd August, 1968.

(4) The National Savings Certificates (First Issue) (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1436 in Gazette of India dated the 3rd August, 1968.

(5) The Post Office Savings Certificates (Fifth Amendment) Rules, 1968, published in Notification No. G.S.R. 1437 in Gazette of India dated the 3rd August, 1968.

[*Placed in Library, see No. LT-1687/68.*]

SUPPLEMENTARY STATEMENT ON FLOOD SITUATION IN THE COUNTRY

सिंचाई तथा विद्युत मंत्रालय में उप-मंत्री
(श्री सिद्धेश्वर प्रसाद) : मैं देश में बाढ़ की
स्थिति के संबंध में पूरक वक्तव्य सदन की
मेज पर रखता हूँ।